

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

111. Company  
Appeal/135/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **02.04.2024**

NAME OF THE PARTIES: Mr. Ajit Motiram Varpe (Shareholder of  
Kaku Nana Memorial Hospital Private Limited)

V/s.

The Registrar of Companies Mumbai.

**Appearance:**

For the Appellant: C.S. PS Thakre

SECTION 252(1) OF COMPANIES ACT, 2013

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

1. Ld. CS for the Appellant submits that the company is under operational and relied on the balance sheet of March, 2023 to show that the revenue was more than Rs. 4 crores. Upon query about the bank statement, IRT's and GST returns, the Appellant seeks time to place these documents on record.
2. Let the same be done within two weeks by way of additional affidavit.

List on **07.05.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)